

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 9176-9177 OF 2015
(Arising out of SLP(C)Nos.15427-15428/2013)

JAIPAL & ORS. ... APPELLANT(S)

VS.

STATE OF U.P. THR.DIST.MAG.& ANR. ... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Delay condoned.
2. Leave granted.
3. In view of the fact that Civil Appeal No. 3732 of 2013 and batch involving similar facts have been allowed vide order dated 9th December, 2014, we allow these appeals and set aside the judgment and order passed by the High Court and restore the order passed by the Reference Court. The appellants will be entitled to all statutory benefits.
4. No costs.

5. It would be open to the respondents to approach this court by way of an appropriate application, if they are aggrieved by this order.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
30th October, 2015.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.15427-15428/2013

(Arising out of impugned final judgment and order dated 01/04/2008 in FA Nos. 960/2000 and 42/2001 passed by the High Court Of Judicature at Allahabad)

JAIPAL & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. THR.DIST.MAG.& ANR.
(With interim relief and office report)

Respondent(s)

Date : 30/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. S. K. Sinha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeals are allowed in terms of the non-reportable judgement. No costs.

(Anita Malhotra)
Court Master
(Non-reportable judgement is placed on the file.)

(Sneh Bala Mehra)
Assistant Registrar